

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Service Tax Misc.Application No. 85064 of 2021

in

Service Tax Appeal No. 88172 of 2018

(Arising out of Order-in-Appeal No. MUM/DGPM/WRU/APP-36-38/2017-18 dated 20/03/2018 passed by the Principal Additional Director General, DGPM, Customs & Central Tax, WRU, Mumbai)

Commissioner of CGST- Mumbai CentralAppellant
4th Floor, C.Ex Bldg.
Churchgate, Mumbai

Vs.

Unity Infraproject Ltd.Respondent
1252, Pushpanjali Apartment,
Old Prabhadevi Road,
Prabhadevi, Mumbai

APPEARANCE:

Shri S S Gupta, Advocate for the appellant
Shri S K Hatangadi, (AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/85274 / 2022

DATE OF HEARING: 29-03-2022
DATE OF DECISION : 29-03-2022

Per: Corum

This application seeks withdrawal of appeal no. ST/88172/2018
filed against order-in-appeal no. MUM/DGPM/WRU/APP-36-38/2017-18 dated 20th March 2018 passed by the Principal Additional

Director General, DGPM, Customs & Central Tax, WRU, Mumbai in view of monetary limit prescribed as threshold for litigation in instruction issued by Central Board of Indirect Taxes and Customs issued under F.No. 390/Misc./116/2017-JC dated 22nd August 2019.

2. Accordingly the miscellaneous application is allowed and appeal is dismissed as withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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